

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ELECTRA ACCUMULATORS
LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Electra Accumulators Limited
2.	Date of incorporation of corporate debtor	26.05.2009
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29100GJ2009PLC057053
5.	Address of the registered office and principal office (if any) of corporate debtor	Address: 19, Mahavir Nagar, N.H. No: 8, Vapi GJ 396195 INDIA Address: Office No.33-A, Vidhya Villa Compound, Old Nagardas Road, Andheri (East) , Mumbai- 400069 Maharastra- India
6.	Date of closure of Insolvency Resolution Process	12.04.2021
7.	Liquidation commencement date of corporate debtor	12.04.2021 (Order uploaded on 27.04.2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Nandish Sunilbhai Vin IBBI/IPA-001/IP-P02117/2020-2021/13270
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C/53, Shanti Niketan Row House, Opp Sagar Complex, Besides Sneha Sankul Wadi, Anand Mahal Road, Surat-395009 Email Id: ip.nandish.vin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C/53, Shanti Niketan Row House, Opp Sagar Complex, Besides Sneha Sankul Wadi, Anand Mahal Road, Surat-395009 Email Id: ip.nandish.vin@gmail.com



11.	Last date for submission of claims	27.05.2021
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Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the **ELECTRA ACCUMULATORS LIMITED** on **12.04.2021** of passing of order of liquidation under section 33 of the Code].

The stakeholders of **ELECTRA ACCUMULATORS LIMITED** are hereby called upon to submit their claims with proof on or before 27th May, 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :

NANDISH SUNILBHAI VIN
INSOLVENCY PROFESSIONAL
IBBI/IPA-001/IP-P-02117/2020-2021/13270



Date: 30.04.2021

Place: Surat :